

(b) whether it is a fact that most of them are serving for the last 4 to 5 years; and

(c) if so, the reasons for not confirming them uptill now?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) 5,516.

(b) No. There are only two hundred and eighty-one temporary employees who have been in service for the last 4 to 5 years

(c) Most of the temporary employees who have put in 4 to 5 years of service were employed on schemes or in departments which are themselves temporary.

Tribal Students

2080. Shri Bangshi Thakur: Will the Minister of Education and Scientific Research be pleased to state whether Government propose to establish another Tribal Boarding House for accommodating at least 50 tribal students at Agartala?

The Minister of State in the Ministry of Education and Scientific Research (Dr. K. L. Shrimall): A statement is laid on the Table of the Lok Sabha. [See Appendix IX, annexure No 136].

Car Nicobar Islands

2081. { Dr. Ram Subhag Singh:
< Shri A. S. Saigal:
} Shri Raghunath Singh:

Will the Minister of Home Affairs be pleased to state:

(a) the number of shops and/or buildings owned by traders in pre-War days in Car Nicobar; and

(b) what use is made of these shops or buildings at present and in whom the property in them vests now?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) The number is not known as the previous records are not available.

(b) All the shops and buildings were dismantled by Japanese and left in a dilapidated condition. After the re-occupation of the Islands, all the ruined buildings were taken over by the Nicobarese in whose communally owned plantations the buildings were situated. Out of the ruins, 20 sites were given by the Nicobarese to M/S Akoojee Jadweet & Co., then Government agents, who constructed the existing buildings and transferred them on payment to Car Nicobar Trading Company in 1955. On the remaining sites some dwelling houses, Co-operative Societies and schools have been constructed by the Nicobarese.

Advisory Council for Andaman Islands

2082. { Dr. Ram Subhag Singh:
} Shri A. S. Saigal:

Will the Minister of Home Affairs be pleased to state:

(a) whether one of the members of the Advisory Council for the Andaman Islands re-constituted in September, 1957 is a Government employee being a village chowdhri under the Revenue Department and another member a Government beneficiary:

(i) holding a concession from Forest Department, Port Blair, in the form of a timber quota for export at reduced rates of royalty payable to Government.

(ii) being an applicant for a big loan from the Local Administration for some private business; and

(iii) having a liquor licence in his son's name; and

(b) if so, whether Government have considered the advisability of excluding such persons from the Council?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) None of the Members is a Government